

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 10556/2019

(Arising out of impugned final judgment and order dated 31-07-2019 in CC No. 206/2018 passed by the High Court of Judicature at Allahabad)

ARSHAD

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(IA No. 177412/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 183043/2019 - EXEMPTION FROM FILING O.T.

IA No. 177413/2019 - EXEMPTION FROM FILING O.T.

IA No. 82209/2020 - INTERVENTION/IMPLEADMENT

IA No. 183042/2019 - PERMISSION TO FILE ADDITIONAL DOCUMENTS / FACTS/ANNEXURES)

WITH

SLP(Cr1) No. 10679/2019 (II)

(IA No. 179335/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 179336/2019 - EXEMPTION FROM FILING O.T.

IA No. 82244/2020 - INTERVENTION/IMPLEADMENT)

SLP(Cr1) No. 10804/2019 (II)

(IA No. 181014/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 181015/2019 - EXEMPTION FROM FILING O.T.

IA No. 82206/2020 - INTERVENTION/IMPLEADMENT)

Date : 06-08-2021 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE NAVIN SINHA

HON'BLE MR. JUSTICE R. SUBHASH REDDY

For Petitioner(s)

Mrs. Anjana Prakash, Sr. Adv.

Mr. Saud Ahmed, Adv.

Ms. Shehla Chaudhary, Adv.

Mr. M. Anas Chaudhary, Adv.

Mr. Sumit Kumar Sharma, Adv.

Mr. Ansar Ahmad Chaudhary, AOR

For Respondent(s)

Mr. Shubham Jaiswal, Adv.

Item No. 31

Ms. Nazish Fatima, Adv.
Ms. Ameey Bhashini, Adv.
Mr. Vishwa Pal Singh, AOR
Ms. Nandita Jha, Adv.
Mr. Y.P. Singh, Adv.

Mr. Abhishek Atrey, AOR
Mr. Sandeep Chaudhary, Adv.
Ms. Ambika Atrey, Adv.

UPON hearing the counsel the Court made the following
O R D E R

List these matters on 9th August, 2021.

(NEETA SAPRA)
COURT MASTER

(DIPTI KHURANA)
COURT MASTER